



2026:AHC:6772

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19397 of 2025

Salik Ram

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ansar Haider Rizvi, Firoz Haider, Missba Rizvi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Firoz Haider, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Hammer Man on 01.01.1987 on daily wage basis. His services were regularized on 15.06.2007 and he superannuated on 31.12.2024, however, the writ petitioner is not being paid the retirement pensionary benefits while treating the writ petitioner's services from 01.01.1987 till his retirement as continuing for the payment of pension and other benefits.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by Executive Engineer, Electrical/Mechanical Division, Prayagraj, PWD, Prayagraj, District Prayagraj.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Executive Engineer, Electrical/Mechanical Division, Prayagraj, PWD, Prayagraj, District Prayagraj by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

January 12, 2026
Rajesh

(Vikas Budhwar,J.)